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SLP(C)No. 8137 OF 1999
ITEM No.202

Court No. 9

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8137/1999

(From the judgement and order dated 10/03/1999 in WA 340/99
of The HIGH COURT OF A.P AT HYDERABAD)

THE SARATHI CO.OP HOUSING SOC.LTD.& ORS.

Petitioner (s)

VERSUS

GOVERNMENT OF A.P. & ORS.

Respondent (s)

(With Appln(s). for impleading party and permission to file reply
affidavit and Intervention/Impleadment and with prayer for interim
relief)(For Final Disposal)

Date : 08/04/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)Mr. P.S. Narasimha, Adv.
Mr. Potaraju Sridhar, Adv.
Mr. Ananga Bhattacharya, Adv.
Mr. G.Seshagiri, Adv.

Mr. V.G. Pragasam,Adv.

For Respondent (s)Mrs. K. Amareswari, Sr.Adv.
Ms. T.Anamika, Adv.

Mr. Guntur Prabhakar,Adv.

Mr. S. Udaya Kumar Sagar,Adv.

Ms. Bina Madhavan, Adv.
Mr. Bikas Kar Gupta, dv.
Ms. Pooja Naneker, Adv.

Mr. R. Santhana Krishnan, Adv.
Mr. P.B. Vijay Kumar, Adv.
Mr. G. Sathish, Adv.
Ms. Radha Rani, Adv.
Mr. C.S.N. Mohan Rao, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners submits that in view of G.O.Ms.Nos.455 and 456, dated 29th July, 2002, the petitioners
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seek permission to withdraw the special leave petition.
The special leave petition is dismissed as withdrawn.
I.A.No.3 is also dismissed as withdrawn.

(N. Annapurna)
Court Master

(Veera Verma)
Court Master